

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:642  
ANSWERED ON:18.07.2002  
DISPLACED KASHMIRI PANDITS  
BALIRAM

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Government are aware that the names of displaced Kashmiri Pandits do not figure in the latest voter list of Kashmir;
- (b) if so, the reasons therefor;
- (c) whether the Government have taken up the matter of problems faced by Kashmiri Pandit voters because of discrepancies and procedural difficulties in the present postal ballot system;
- (d) if so, the details thereof; and
- (e) the steps proposed to be taken up with the Election Commission?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) to(e) The Election Commission has informed that it has been meeting representatives of the political parties in Jammu and Kashmir whenever the Chief Election Commissioner, other Election Commissioners and officers of the Commission visited that State. In none of these visits, the issue of large scale deletion of Kashmiri Pandits has been raised. With the revision of electoral rolls being carried out in a summary manner, the Commission feels that there should not be any large scale deletion of any group or community. However, ample opportunity has been extended and continues to be extended to all concerned to ensure that every person, who is a legitimate voter in Jammu and Kashmir and whose name has been left out, is able to get his name included in the electoral roll in time for the elections. The scheme of postal ballot system for Kashmiri Pandits is being modified to some extent by the Commission to bring about a more effective system of casting of votes by voters from this community in the forthcoming elections.